

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

214. IA/173/2023 CP/69(MB)2022

IN THE MATTER OF

SHIV TULJA SUGAR LIMITED

... Petitioner

Vs

Registrar of Companies Mumbai

... Respondent

U/s 252(1) of the Companies Act, 2013

Order Delivered on 14.02.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

SHRI. SANJIV DUTT,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: CS Isheeta Joshi (PH)

For the Respondent:

ORDER

IA 173 of 2023- The prayer in the IA is for taking up the matter which stands disposed of as the CP has already been taken up for hearing. Accordingly, the IA is **disposed of**.

RoC prays for one last opportunity to file the submissions in this Petition. Adjourned to **20.03.2024**.

Sd/-
SANJIV DUTT
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/